

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE, PUNE  
APPEAL NO. 146 OF 2025 (WZ)**

**IN THE MATTER OF:**

**Madhavbhai Ajitibhai Sorthiya**

**... Appellant**

**Versus**

**State Environment Impact**

**Assessment Authority (SEIAA), Gujarat & Ors.**

**... Respondents**

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<b>2.</b>	<b><u>ANNEXURE A-1</u></b> A true copy of the letter dated 17.01.2026 sent by the Appellant to Respondent No. 1 showing the discrepancies in the coordinates of Mining Lease of the Appellant as reflected in the approved mining plan and District Survey Report	<b>-06-07-</b>
<b>3.</b>	<b><u>ANNEXURE A-2</u></b> A true copy of the Order dated 09.12.2025 passed by this Hon'ble Tribunal in Appeal No. 33 of 2025 (WZ) titled as <i>M/s Gurukrupa Stone Quarry Works Vs. State Environment Impact Assessment Authority (SEIAA), Gujarat &amp; Anr.</i>	<b>08-24</b>
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**FILED BY:-**

*Saurabh Rajpal*  
**SAURABH RAJPAL, AMOGH BANSAL  
COUNSELS OF THE APPELLANT  
D-291, 2<sup>ND</sup> FLOOR, DEFENCE COLONY  
NEW DELHI – 110024  
MOBILE: 9123436233**

**EMAIL: [ADV.AMOGHBANSAL@GMAIL.COM](mailto:ADV.AMOGHBANSAL@GMAIL.COM)**

**PLACE: NEW DELHI**

**DATED: 11.03.2026**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE, PUNE  
APPEAL NO. 146 OF 2025 (WZ)

**IN THE MATTER OF:**

**Madhavbhai Ajitibhai Sorthiya** ... Appellant

**Versus**

**State Environment Impact**

**Assessment Authority (SEIAA), Gujarat & Ors.** ... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPELLANT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Appeal has been filed under Section 16(i) of the National Green Tribunal Act, 2010 (hereinafter referred to as the "NGT Act") challenging the Order dated 13.03.2025 (hereinafter referred to as the "Impugned Order") passed by the State Environment Impact Assessment Authority, Gujarat (*hereinafter referred to as the "SEIAA"*). SEIAA vide the said Order, which is a non-speaking order, has rejected the application of the Appellant for re-appraisal of Environmental Clearance (*hereinafter referred to as the "EC"*) for the mining of minor mineral i.e., 'Black Trap' over an area of 4.9 Ha at Opp. Survey/Block No. 383, 367, 375, Mahi River Bed (Govt. Land), Village Amrapura, Savli, Dist. Vadodra, Gujarat.
2. That the Appellant respectfully submits that there exists inconsistency between the geographical coordinates (latitude and longitude) reflected in the approved Mining Plan of the Appellant and those recorded in the District Survey Report (DSR).

A true copy of the letter dated 17.01.2026 sent by the Appellant to Respondent No. 1 showing the discrepancies in the coordinates of Mining Lease of the Appellant as reflected in the approved mining plan and District Survey Report is annexed herewith and marked as ANNEXURE – A1.

3. In view of the aforesaid inconsistencies, the conclusions drawn on the basis of the DSR are erroneous and liable to be disregarded, as they do not accurately correspond with the actual mining lease area of the Appellant.
4. The Appellant further submits that the Respondent No.1 has granted environmental clearances in the adjoining areas and has discriminated the case of the Appellant which clearly smacks the purpose of equity and fair play. From 2015 to 2024, many mining sites, which are currently located in rivers and near roads, have been given EC by Respondent No.1.
5. The Appellant submits that in view of the above-supported documents and clarifications, it is established that the Respondent No.1 has taken a decision based on incorrect and erroneous geographical coordinates. Thus, it is prayed that the impugned order may be quashed and set aside and the case be remitted back to the Respondent No.1 to consider it from the stage of reappraisal of the application for grant of EC. The Appellant submits that this Hon'ble Tribunal in a batch of cases has passed a similar order on 9th December 2025.

A true copy of the Order dated 09.12.2025 passed by this Hon'ble Tribunal in Appeal No. 33 of 2025 (WZ) titled as *M/s Gurukrupa*

*Stone Quarry Works Vs. State Environment Impact Assessment Authority (SEIAA), Gujarat & Arr.* is annexed herewith and marked as **ANNEXURE – A2.**



**APPELLANT**

**THROUGH**

**SAURABH RAJPAL, AMOGH BANSAL  
COUNSELS OF THE APPELLANT  
D-291, 2<sup>ND</sup> FLOOR, DEFENCE COLONY  
NEW DELHI – 110024  
MOBILE: 9123436233  
EMAIL: ADV.AMOGHBANSAL@GMAIL.COM**

**PLACE: NEW DELHI**

**DATED: 11.03.2026**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE, PUNE  
APPEAL NO. 146 OF 2025 (WZ)**

**IN THE MATTER OF:**

**Madhavbhai Ajitibhai Sorthiya**

**... Appellant**

**Versus**

**State Environment Impact**

**Assessment Authority (SEIAA), Gujarat & Ors.**

**... Respondents**

**AFFIDAVIT**

I, Madhavbhai Ajitibhai Sorathia, S/o Sh. Ajit Sorathia about 35 years old, presently residing at B302, Bhadrlok Apartments, Near Tube Company, Old Padra Road, Vadodra, Gujarat 390020, do hereby solemnly affirm and declare as under:

1. I am the Appellant and am fully conversant with the records, facts and circumstances of the present matter and competent to swear the present Affidavit.
2. I say that the accompanying additional affidavit has been drafted under my instructions, facts stated therein are true to my knowledge and record and the legal pleas contained therein are based on information received which I believe to be correct.

*Madhav Sorathia*

**DEPONENT**

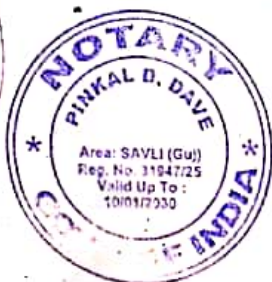
**VERIFICATION:**

Solemnly affirmed at Delhi on this 11<sup>th</sup> day of April, 2026 that the contents of the above affidavit are true and correct to my knowledge and the records duly maintained; no part of it is false and nothing material has been concealed therefrom.

Solemnly Affirmed / Declared  
Sworn Before Me By. *Sorathia*

*Madhav Sorathia*

**DEPONENT**



*11/04/2026*  
**PINKAL D. DAVE**  
**NOTARY (GOVT. OF INDIA)**

Reg. No. 456



# MADHAV AJIT SORATHIA

19,NARAYAN COMPLEX OPP MENTAL HOSPITAL KARELBAUG VADODARA GUJARAT  
PIN-390018 [E-mail-madhavsorathia1990@gmail.com](mailto:E-mail-madhavsorathia1990@gmail.com) M-9724343781,9724343783

Date-17-01-2026

To,  
Chairman  
State Environment Impact Assessment Authority  
Gujarat Pollution Control Board  
Paryavaran Bhavan Sector 10-A  
Gandhinagar-382010 Gujarat

Subject:-Co-ordinates Submission in NGT West Zone Appeal No-146/2025

Respected Sir,

In Connection to above subject herewith submitting Co-ordinates as per Approved Mining Plan & DSR are mismatching kindly check the same for your reference.

## Co-ordinates as per Mining Plan

PILLAR	LATITUDE	LONGITUDE
1	22 38'07.41"N	73 13'48.50"E
2	22 38'05.42"N	73 13'51.04"E
3	22 38'13.34"N	73 13'57.89"E
4	22 38'15.72"N	73 13'55.58"E

## Co-ordinates as per District Survey Report

PILLAR	LATITUDE	LONGITUDE
1	22 38'11.64"N	73 13'57.49.70"E
2	22 38'09.51"N	73 13'51.75"E
3	22 38'17.01"N	73 13'59.55"E
4	22 38'20.56"N	73 13'56.88"E

Please find the Attached PDF of Mining Plan & DSR for your Reference

Yours Faithfully  
Madhav Ajit Sorathia



TRUE COPY

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**NGT PUNE APPEAL 146/2025 MADHAV AJIT SORATHIA**

1 message

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**Madhav Sorathia** <madhavsorathia1990@gmail.com>

Thu, 9 Apr, 2026 at 8:48 am

To: msseiaagj2024@gmail.com

Please Find attached Coordinates Mismatch file for your Reference



**MAS SEIAA LETTER.pdf**

67 KB

Item No.3.1+

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**APPEAL NO.33 OF 2025 (WZ)**

M/s. Gurukrupa Stone Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority Gujarat &amp; Anr.

....Respondents

**AND**

**APPEAL NO.34 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority Gujarat &amp; Anr.

....Respondents

**AND**

**APPEAL NO.35 OF 2025 (WZ)  
I.A. NO.227 OF 2025 (WZ AND I.A.NO.849 OF 2025**

M/s. Gurukrupa Stone Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority Gujarat &amp; Anr.

....Respondents

**AND**

**APPEAL NO.36 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.37 OF 2025 (WZ)**

Ajaysinh Bhupatsinh Suratia  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.38 OF 2025 (WZ)**

M/S Dharma Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.39 OF 2025 (WZ)**

M/s. Dharma Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.40 OF 2025 (WZ)**

M/s. Dharma Quarry Works  
.....Appellant

**Versus**

State Environment Impact Assessment Authority, Gujarat & Anr.  
.....Respondents

**AND****APPEAL NO.41 OF 2025 (WZ)**

M/s. SRG Stone LLP  
.....Appellant

**Versus**

State Environment Impact Assessment Authority, Gujarat & Anr.  
.....Respondents

**AND****APPEAL NO.42 OF 2025 (WZ)**

Rajnikant Bhikabhai Desai  
.....Appellant

**Versus**

State Environment Impact Assessment Authority, Gujarat & Anr.  
.....Respondents

**AND****APPEAL NO.43 OF 2025 (WZ)**

Mr. Hasmukhlal M. Shah  
.....Appellant

**Versus**

State Environment Impact Assessment Authority, Gujarat & Anr.  
.....Respondents

**AND****APPEAL NO.45 OF 2025 (WZ)**

M/s. Prabhat Stone Quarry  
.....Appellant

**Versus**

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.46 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.47 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.48 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.49 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.67 OF 2025 (WZ)**

M/s. Umiya Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.68 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.69 OF 2025 (WZ)**

M/s. Shree Ram Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.70 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.72 OF 2025 (WZ)**

M/s. Shree Mukesh Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.73 OF 2025 (WZ)**

Mr. Devanandbhai Ramabhai Kandoriya  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.74 OF 2025 (WZ)**

M/s. Simandhar Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.75 OF 2025 (WZ)**

M/s. Krishna Stone Quarry  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.77 OF 2025 (WZ)**

M/s. Gurukrupa Stone Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.78 OF 2025 (WZ)**

M/s. Gurukrupa Stone Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.83 OF 2025 (WZ)**

M/s. Shiva Quarry Works  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.84 OF 2025 (WZ)**

M/s. Ekta Metals  
.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.  
....Respondents

**AND**

**APPEAL NO.85 OF 2025 (WZ)**

M/s. Shiva Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

**AND**

**APPEAL NO.86 OF 2025 (WZ)**

M/s. Kashyapi Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

**AND**

**APPEAL NO.87 OF 2025 (WZ)**

M/s. Shiva Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

**AND**

**APPEAL NO.88 OF 2025 (WZ)**

M/s. Shreyas Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

**AND**

**APPEAL NO.89 OF 2025 (WZ)**

Ajaysinh Bhupatsinh Suratia

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat &amp; Anr.

....Respondents

**AND****APPEAL NO.90 OF 2025 (WZ)**

M/s. Kashyapi Quarry Works

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat &amp; Anr.

....Respondents

**AND****APPEAL NO.92 OF 2025 (WZ)**

Raijibhai Laxmanbhai Parmar

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat &amp; Anr.

....Respondents

**AND****APPEAL NO.93 OF 2025 (WZ)**

Mr. Vikrambhai B. Parmar &amp; Mr. Jitendrasinh B. Jadeja

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat &amp; Anr.

....Respondents

**AND**

**APPEAL NO.94 OF 2025 (WZ)**

Mr. Parsotamdas Devsibhai Patel

.....Appellant

***Versus***

State Environment Impact Assessment Authority, Gujarat &amp; Anr.

....Respondents

**AND****APPEAL NO. 95 OF 2025 (WZ)**

Rajnikant Amrutlal Patel

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND****Appeal No. 96 OF 2025 (WZ)**

Vishnubhai Amrutlal Patel

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND****Appeal No. 97 OF 2025 (WZ)**

Thakor Gopalbhai Kalubhai

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND****APPEAL No. 98 OF 2025 (WZ)**

Rajnikant Amrutlal Patel

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.99 OF 2025 (WZ)**

Jigarbhai Avinash Brahmbhat

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.100 OF 2025 (WZ)**

Patel Subhaschandra Ji Jeshingbhai

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.101 OF 2025 (WZ)**

Sainath Stone Quarry

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.102 OF 2025 (WZ)**

Vinodbhai Gordhanbhai Hirpara

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.103 OF 2025 (WZ)**

Jay Jalaram Stone Quarry

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.116/2025 (WZ)**

M/s Arbuda Quarry Works

.....Appellant

***Versus***

SEIAA, Gujarat & Anr.

....Respondents

**AND**

**APPEAL NO.120 OF 2025 (WZ)**

Himanshu Ramniklal Shah

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**APPEAL NO.121 OF 2025 (WZ)**

Himanshu Ramniklal Shah

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND****APPEAL NO.122 OF 2025 (WZ)**

Rajnikant Gordhanbhai Chaniyara

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND****APPEAL NO.155 OF 2025 (WZ)  
I.A. NO.202 OF 2025 (WZ) &  
I.A. NO.203 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

***Versus***

SEIAA, Gujarat &amp; Anr.

....Respondents

**AND****APPEAL NO.156 OF 2025 (WZ)  
I.A. NO.200 OF 2025 (WZ) &  
I.A. NO.201 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

***Versus***

SEIAA, Gujarat &amp; Anr.

....Respondents

**AND****APPEAL NO.157 OF 2025 (WZ)  
I.A. NO.198 OF 2025 (WZ) &  
I.A. NO.199 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

***Versus***

SEIAA, Gujarat &amp; Anr.

....Respondents

**AND**

**APPEAL NO.124 OF 2025 (WZ)**

Jay Antibhai Mohanbhai Mevada

.....Appellant

***Versus***

SEIAA, Gujarat

....Respondents

**AND**

**Appeal NO.152 OF 2025 (WZ)  
I.A. NO.197 OF 2025 (WZ)**

Prajapati Maneklal Bhikabhai

.....Appellant

***Versus***

SEIAA, Gujarat & Anr.

....Respondents

**AND**

**Appeal NO.153 OF 2025 (WZ)  
I.A. NO.212 OF 2025 (WZ)**

Devjibhai Galbabbhai Korot

.....Appellant

***Versus***

SEIAA, Gujarat & Anr.

....Respondents

**Date of hearing : 09.12.2025**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Appellants : Mr. Saurabh Kulkarni, Advocate along with Mr. Adwait Gokhale, Advocate

Respondents : Mr. Maulik Nanavati, Advocate for R-1/SEIAA in all Appeals  
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC in all Appeals

**ORDER**

1. In compliance with our previous order dated 01.12.2025, Mr. Maulik Nanavati, learned counsel, representing respondent No.1 – SEIAA, states that they have filed a report in the form of an affidavit dated 08.12.2025, stating that re-appraisal was done on the basis of information and documents submitted by the appellants in all these appeals. During the time of appraisal, the new documents, contentions or submissions and record generated after the decision, were found to be out of scope of consideration of SEAC and SEIAA. The appellants have shown errors in geographical positioning (latitude and longitude) of their mining area and demonstrated that there is variation in the correct geographical coordinates of their leased area within which they are conducting mining and the geographical coordinates given in District Survey Report (DSR) while describing their lease area. The appellants have placed visual images of defined areas being markedly different when plotted on terrestrial maps/cadastral maps by feeding the geographical coordinates as stated in the mining plan. On the strength of pictorial material, the appellants have contended that the application of proximity criteria by the regulatory authority, even if the distance parameter of 200/100 meters is accepted as applicable and reasonable, would return erroneous results because of the mismatch in the geographical positioning or the location of their mining area. Therefore, a suggestion is given that suitable directions may be issued to District Geologist to again visit the mining area of the appellants and earmark the exact location of the mining area. The District Geologist may make suitable corrections, if so required, in the locational description of the mining areas. Post completion of this exercise by the District Geologist, the regulatory

authority i.e. SEIAA and SEAC shall re-appraise the environmental clearances granted to the appellants by the District Environment Impact Assessment Authority (DEIAA).

2. It is further mentioned in the report of SEIAA that since it does not have the authority in law to review and revise its own decision, this Tribunal may pass appropriate order directing the appellants to submit fresh application via PARIVESH and direct for physical inspection of the mining sites by the District Geologist and require the regulatory authority i.e..SEIAA to appraise afresh the application of environmental clearance on the basis of factual material as may be collected by the District Geologist.

3. A copy of this report/affidavit has been served on the learned counsel for the appellants, who does not want to file any rejoinder to this affidavit.

4. After having gone through the aforesaid affidavit/report of respondent No.1 – SEIAA, we proceeded to hear this matter finally today only.

5. The appellants in all these appeals (56 in number, stated above), seek quashing of the order dated 01.01.2025 passed by respondent No.1 – SEIAA, whereby they have rejected the Environmental Clearances granted to them by DEIAA for mining, on the ground that the lease area was situated in the riverbed of various rivers and road, which were not found in compliance with the distance criteria prescribed by this Tribunal (Principal Bench) in the order dated 30.09.2020 passed in Original Application No.85 of 2019.

6. We have considered these matters at length vide our earlier orders dated 08.04.2025, 02.05.2025, 13.06.2025, 28.07.2025, 12.09.2025, 06.11.2025 and 01.12.2025 and in continuation of these orders, we are passing this order.

7. After considering our earlier aforesaid orders and the report/affidavit dated 08.12.2025 submitted by respondent No.1 – SEIAA, referred to above,

we have arrived on a conclusion that the impugned orders need to be set aside, because of the discrepancy having been found in the geographical location of the leased area, because geographical coordinates in the mining plan of DSR of these areas are found to be different. Therefore, distance criteria would certainly be affected due to locational discrepancy. No appropriate assessment is possible to be done by the SEIAA of these Environmental Clearances granted by the DEIAA to the appellants unless this discrepancy is removed.

8. Therefore, in the result, we allow all these appeals (56 in number) and set aside the impugned orders passed by respondent No.1 – SEIAA, with a direction to respondent No.1 – SEIAA that fresh consideration shall be made by the SEIAA after ensuring that the discrepancy in the geographical locations of the leased area of the appellants i.e. the geographical coordinates (latitude and longitude coordinates) in the mining area of the appellants is cured by the Authority concerned. After such exercise is done, a fresh order shall be passed by respondent No.1 – SEIAA on the Environmental Clearances granted by DEIAA to all these appellants and for that, if any application is required to be moved by the appellants before the respondent No.1 – SEIAA via PARIVESH, they may move the same.

9. With above directions, all these appeals (56 in number) are allowed and disposed of.

10. No order as to costs.

**Dinesh Kumar Singh, JM**

**Dr. Sujit Kumar Bajpayee, EM**

December 09, 2025  
APPEAL NO.33 OF 2025 + Ors. (WZ)  
npj

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**Advance Service Additional Affidavit In OA No. 145 of 2025 (WZ) and OA No. 146 of 2025 (WZ)**

1 message

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**Saurabh** <saurabhrajpal.sc.aor@gmail.com>  
To: office@bhattandco.in, msseiaagj2024@gmail.com

Mon, Apr 13, 2026 at 10:15 AM

Sir/Madam,

Please find the copy of the Additional Affidavit attached below, filed in the above subject matter on behalf of the appellant as advance proof of service.

Thanking you.

Yours sincerely,

**Saurabh Rajpal**  
**Counsel for Appellant**